

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1646
TO BE ANSWERED ON 16.12.2022**

ASSISTANCE TO DECEASED MIGRANT WORKERS ABROAD

1646. SHRI PRADYUT BORDOLOI:

ADV. DEAN KURIAKOSE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has taken note of the exploitation and labour violation faced by Indian workers working in gulf countries;**
- (b) if so, the details thereof along with the number of migrant workers from each State who died in Gulf countries during the last three years, country-wise;**
- (c) the details of process for bringing the dead bodies back to the country in case of accidental death of labourers;**
- (d) the details of grievances registered by the Indian citizens on Government portal-Madad along with the number of grievances resolved and pending during the last three years;**
- (e) whether the Government has put in place any mechanism to provide financial assistance to the families of deceased workers; and**
- (f) if so, the details thereof along with the steps taken by the Government in this regard?**

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI V. MURALEEDHARAN)

- (a) & (b) Complaints are received from Indian emigrants in ECR countries, including GCC countries, from time to time, regarding violation of contractual**

terms, adverse working conditions, wage related issues, exploitation by foreign employers and compensation of death claims etc. On receipt of such complaints, concerned Indian Missions/Posts abroad take up the matter with concerned Foreign Employer (FE) / host Government.

As per the information available with the Ministry, State-wise detailed list of Indians who died in GCC countries (including workers) during last three years is enclosed as Annexure I.

(c) The Government of India attaches highest priority to address and resolve the issues pertaining to transportation of mortal remains of Indian nationals who die abroad. Our Missions/ Posts liaise with the foreign officials concerned to expedite procedures for repatriation of mortal remains to India and extend all possible assistance to the family of the deceased. Generally, the transportation of mortal remains is quicker in cases of natural deaths in comparison to the cases of unnatural deaths, due to local procedures involved for investigating the cause of death in case of unnatural death.

The process of transportation of mortal remains to India involves various steps, most of which are to be undertaken by the local authorities in the country concerned. The following are the steps involved in transportation of mortal remains from a foreign country:

- (i) Medical report / death certificate issued from the hospital concerned;**
- (ii) Police report (with English translation, if report is in some other language), in case of accidental or unnatural death;**
- (iii) Consent letter from next of kin of the deceased for local cremation/burial/transportation of mortal remains;**

(iv) Clearance and arrangements for embalming of mortal remains from the authorities concerned in the foreign country;

(v) Clearance from local immigration/ customs department;

(vi) Clearance from Indian customs authorities.

These procedures differ from country to country and therefore there is no fixed time frame for eventual transportation of mortal remains.

(d) As per data available on Madad portal, 26102 grievances were registered by Indian citizens on Madad portal during the last three years(till 30 November 2022). During this period 28624 grievances were resolved (this includes some of the grievances registered in previous years) whereas 866 grievances are pending at various stages of redressal.

(e) & (f) Missions and Posts abroad provide all necessary assistance including need based assistance through ICWF like transportation of mortal remains, on means-tested basis, facilitating early settlement of death compensation from local authorities/companies and facilitating early settlement of insurance claims.

ANNEXURE I

State-wise number of Indian nationals who died in GCC countries(during last three years)

Sl. No.	State/UT	Kuwait	UAE	Bahrain	Saudi Arabia	Oman	Qatar
1	Arunachal Pradesh	-	-	-	-	1	0
2	Andhra Pradesh	787	60	73	137	135	81
3	Assam	5	-	-	23	2	3
4	Bihar	54	68	14	368	69	50
5	Chandigarh	-	-	-	-	2	0
6	Chhattisgarh	0	-	-	3	2	0
7	Daman & Diu	-	-	-	1	-	0
8	Delhi	10	13	8	28	14	1
9	Goa	69	7	12	12	13	9
10	Gujarat	45	20	20	39	71	12
11	Haryana	3	8	1	12	1	0
12	Himachal Pradesh	6	3	2	10	5	5
13	Jammu & Kashmir	16	6	1	26	2	4
14	Jharkhand	10	9	-	34	12	4
15	Karnataka	95	42	40	215	105	46
16	Kerala	503	451	304	1080	629	439
17	Madhya Pradesh	16	2	-	19	11	2
18	Maharashtra	226	78	56	207	179	70
19	Manipur	-	-	-	1	-	0
20	Mizoram	-	1	-	0	-	0
21	Odisha	11	9	5	23	14	4
22	Puducherry	6	3	2	6	-	2
23	Punjab	103	181	68	117	103	66
24	Rajasthan	231	55	11	212	91	40
25	Tamil Nadu	417	185	90	638	225	130
26	Telangana	58	43	45	446	66	45
27	Tripura	11	1	-	4	1	0
28	Uttar Pradesh	242	143	51	1299	157	99
29	Uttarakhand	3	3	2	20	5	0
30	West Bengal	57	36	8	136	39	29
